

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

(Physical Hearing)

CORAM: JUSTICE (retd.) TELAPROLU RAJANI – HON’BLE MEMBER (JUDICIAL)
CORAM: SHRI CHARAN SINGH , HON’BLE MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 05.12.2022 AT 02:30 PM THROUGH VIDEO CONFERENCE

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (CAA)Merger & Amalgamation/3/2022
NAME OF THE COMPANY	HYS Foods Pvt Ltd (Transferor Co.) & AmbikaFood Industries Pvt Ltd (Transferee Co.)
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	230

ORDER

Learned Counsel for the Petitioner and Learned Joint Director appeared in person.

Learned Counsel for the Petitioner submits that as regards the consent that was directed to be obtained from the unsecured creditors, a resolution was passed authorizing the Board by all the Unsecured Creditors to take decisions in all aspects. Hence, ‘no objection’ from the Board is not required since the Board is already resolved to change the Appointed Date.

Considering the submissions, after hearing the counsels, the matter is posted **for Orders on 12.12.2022.**

Sd/-

MEMBER (TECHNICAL)

Syamala

Sd/-

MEMBER (JUDICIAL)